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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

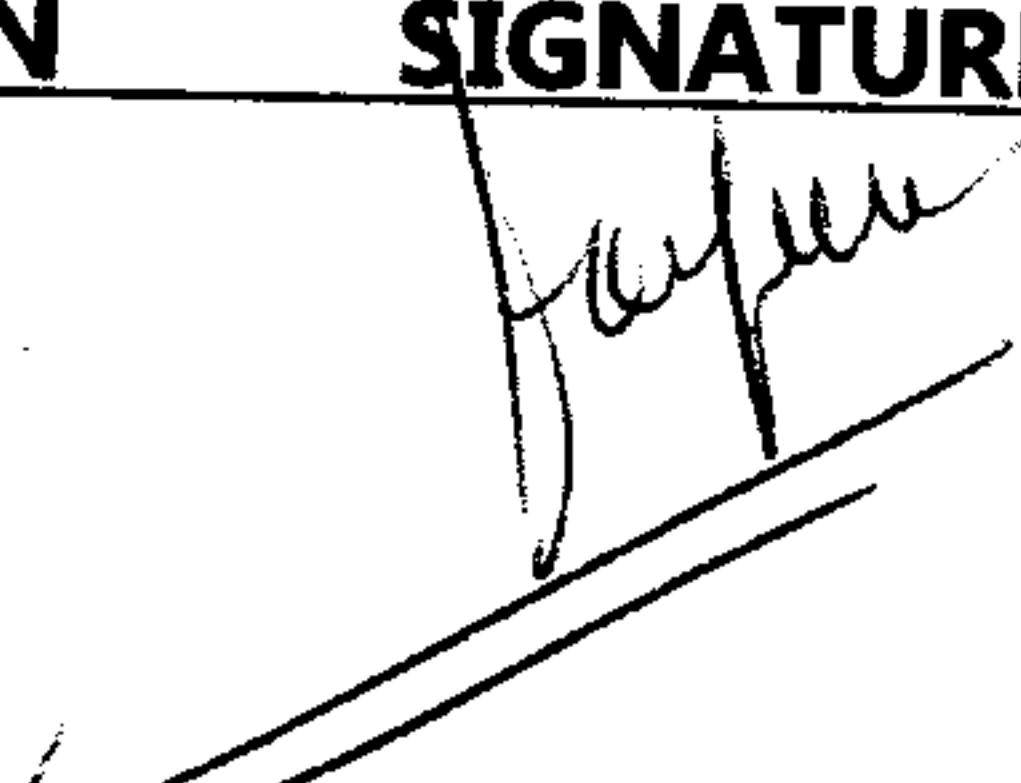
**CP(CAA) No. 11/NCLT/AHM/2018  
CA(CAA) No. 143/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018**

Name of the Company: Krupa Autos Pvt Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	CA (Pr.) HITEN PARIKH	PLA	Petitioner	
2.				


**ORDER**

Learned FCA Mr. Hiten Parikh i/b Parikh & Majmudar present for Petitioner.

Proof of service of notice on statutory authorities filed but as 30 days are not over petitioner FCA requested for time.

Common representation of Regional director received.

List the matter on 29.01.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 12th day of January, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**